

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 79/MP/2022
alongwith I.A. No. 34/IA/2023**

- Subject** : Petition under of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
- Date of Hearing** : 18.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Masaya Solar Energy Private Limited (MSEPL)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.
- Parties present** : Shri Buddy A. Ranganathan, Advocate, MSEPL
Shri Aniket Prasoon, Advocate, MSEPL
Ms. Priya Dhankhar, Advocate, MSEPL
Shri Rishabh Bhardwaj, Advocate, MSEPL
Shri Vinit Kumar, Advocate, MSEPL
Shri Sanjeev, Advocate, MSEPL
Shri Aman Sheikh, Advocate, MSEPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjit S. Rajput, CUTIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the pleadings are complete in the matter. An IA bearing No. 34/IA/2023 has been filed by the Petitioner regarding whether Regulation 13(7) of the Sharing Regulations has been complied with or not and to provide



the details of the computation of the transmission charges claimed by the Petitioner for which the CTUIL was directed to file the reply on the last date of hearing dated 16.8.2023.

2. Learned counsel for the CTUIL submitted that the CTUIL has filed an affidavit in compliance with the Commission's RoP dated 16.8.2023. She further submitted that the transmission charges claimed are as per the Sharing Regulations.

3. Learned counsel for the Petitioner submitted that if the CTUIL does not want to file a reply in the matter, in that case, they may be directed to file the computation details.

4. In response to the Petitioner's submission regarding the interim order by the APTEL, learned counsel for the CTUIL submitted that there is an interim order by the APTEL, but the liability of the Petitioner of Rs.15 crore has already crossed the trigger date, and due to the interim orders, the CTUIL has not yet raised/ shown the demand on the Prapti Portal.

5. The Commission directed the Respondents to file a reply to the I.A. No. 34/2023 by 10.11.2023, and the CTUIL to provide the details of the computation of the transmission charges with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 24.11.2023. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

6. The petition will be listed for further hearing on 10.1.2024

By order of the Commission

sd/-
(Kamal Kishore)
Assistant Chief (Law)

